

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) to (c). As this Ministry is not concerned with the subject matter of the question, the necessary materials are being obtained from the Planning Commission and will be placed on the Table of the House as early as possible.

Sale of Vegetable Seeds

7564. SHRI AHMED AGA : Will the Minister of FOOD AND AGRICULTURE be pleased to State :

(a) whether it is a fact that the vegetable seeds are not sold by auction in regulated markets in the country ;

(b) whether it is a fact that one or two firms make bulk purchases of these seeds ; and

(c) if so, the names and location of these firms.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Vegetable seeds are not a "notified" commodity under the State Agricultural Produce Markets Acts, hence the question of their sale by auction in regulated markets does not arise.

(b) The Government has no information regarding the business transacted by any vegetable seed firms.

(c) The question does not arise.

आयातित तथा स्वदेशी गेहूँ में पोषाहार तत्व

7565. श्री ओ० प्र० त्यागी :

श्री नगेश्वर शिंदे :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि जनसाधारण में यह भ्रामक भावना है कि स्वदेशी गेहूँ की अपेक्षा आयातित गेहूँ कम पोषितक है ;

(ख) यदि हाँ, तो क्या सरकार ने इन दो प्रकार के गेहूँओं के पोषाहार तत्वों के अंतर का पता लगाया है ;

(ग) यदि हाँ, तो उस का स्वरूप क्या है ; और

(घ) उन के पोषाहार तत्वों में अंतर होने पर रक्तन की कुकानों में दोनों प्रकार के गेहूँ एक ही भाव पर बेचने के क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जनसंख्या के कुछ वर्गों में देसी गेहूँ के लिये कुछ उपभोक्ता प्राथमिकता रखी हैं ; लेकिन सरकार इस सामान्य भावना से परिचित नहीं है कि आयातित गेहूँ देसी गेहूँ की अपेक्षा कम पोषितक है ।

(ख) और (ग). आयातित गेहूँ में पोषितक तत्व देसी गेहूँ जैसे ही हैं ।

(घ) प्रश्न ही नहीं उठता ।

Government Control on Rice Mills

7566. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have, directly or indirectly, obtained a control on all rice mills, whether small or big, and are directing their transactions from day to day ;

(b) if so, how many rice mills have been thus controlled State-wise, and under what specific provision of law ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

(c) The regulation of rice milling industry is done in accordance with the provisions of the Rice Milling Industry (Regulation) Act, 1958 and the Essential Commodities Act along with the Rules and Orders issued thereunder. The purpose of Rice Milling Industry (Regulation) Act, is to regulate the industry in such a manner so as to preserve the hand-pounding industry for provision of rural employment on the one hand and ensure that adequate milling capacity is available for meeting the requirements of milling paddy. Orders issued under the Essential Commodities